[17 August, 2000]

Inspectors/Gram Panchayat Supervisors and Block Cooperative Extension Officers have been declared as "Inspectors" in addition to the officers of Labour Department.

Directions have been issued for strict implementation of Child Labour (Prohibition and Regulation) Act, 1986. Under "Dhawa Dal" 334 and 234 prosecutions have been launched during the year 1998-99 and 1999-2000 respectively.

All DM's/DC's have been directed to ensure employment to one adult member of the family of the child withdrawn from hazardous employment in JRY/TRDP/DWACRA Employment Guarantee Scheme/Nehru Rojgar Yojna etc.

District Level Standing Child Labour Committee has been set up in each district under the Chairmanship of Dist. Magistrate.

Under the scheme of NCLP, 8 NCLPs are under operation at Nalanda, Saharsa, Jamui, Pakur, Dumka, West Singhbhum, Sahebganj and Garhwa.

For the Welfare and Rehabilitation of Child Labour, the Bihar Child Labour Commission has been constituted.

Non-Payment of Wages to Beedi Workers in some districts of Orissa

2723. SHRI ANANTA SETHI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the problems of Tendu Leaf and Beedi workers in Orissa particularly Phulabani, Dhenkanal and Keonjhar districts of the State;

(b) whether these workers are not being paid wages by their employers for months together;

(c) if so, the steps taken to ensure the payment of wages of these workers; and

(d) the specific welfare measures proposed to be adopted for them?

139

RAJYA SABHA

[17 August, 2000]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL) (a) to (d) The information is being collected and will be laid on the Table of the House.

Exploitation in I.T. Field

† 2724. SHRI JANESHWAR MISHRA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a peculiar type of contract system is being practised these days in the field of computer and information technology and highly qualified Science students are also being exploited;

(b) if so, whether Government have conducted any enquiry in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) to (c) The Central Government have not conducted any inquiry on the prevalence of contract system in the field of computer and information technology. However, specific instances of engagement of contract labour in perennial nature of jobs etc. in any establishment brought to the notice of the Government are dealt with in accordance with Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970 after consultation with the Central Advisory Contract Labour Board.

[†] Original notice of the question was received in Hindi.

¹⁴⁰